

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

O.L.R. No. 10 of 2017

DISSOLUTION NOTICE

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana has filed Report Under Section 497(6) of Companies Act, 1956 for final dissolution of the Companies in Creditors/Members Voluntary winding up enlisted below

: Notice inviting objection, if any, in respect of **M/S Ambika Overseas Limited (In Members Voluntary Winding Up)** in regard to above report placed. Notice is given to the creditors, contributories, stake holders and general public to file objection, if any, against the dissolution of the Companies (In Members Voluntary Winding Up) to the undersigned within 30 days from the date of publication of the present notice. In case, no objections are received, further proceedings will be initiated for dissolution of the companies (In Members Voluntary Winding Up). Any objection raised after the expiry of time stipulated herein shall not be entertained and the aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules 1959 read with Section 559 of the Companies Act. 1956 as may be advised, in case company get dissolved.

07/02/2018

(O. P. Sharma)
Official Liquidator,
Corporate Bhawan 2nd Floor
Plot No. 4-B, Sector -27-B,
Madhya Marg, Chandigarh
Ph. No. 0172-2659874-75-76

07/02/18